

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 115
(IB)-1444(PB)/2018

IN THE MATTER OF:

Reliance Commercial Finance Ltd.	Applicant/petitioner
v.		
Sunar Jewels Pvt. Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 08.07.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP	Mr. Manoj Garg, CA & Mr. Sagar Bansal, Adv.
For the Petitioner	Mr. Anirban Bhattacharya & Mr. Supritik Sarkar, Advs.
For the Applicant	Mr. Ashu Kansal & Mr. Milan Singh Negi, Advs.

ORDER

CA-1161(PB)/2019

Ld. Counsel for the financial creditor-Reliance Commercial Pvt. Ltd. seeks and is granted one week time to file reply with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 31.07.2019.

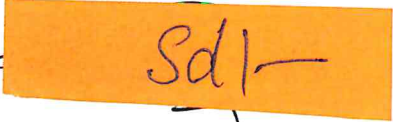
CA-1236(PB)/2019

This is an application as stated to be a progress report filed by the IRP but the same is not in proper format. Hence Ld. Counsel for the IRP seeks time to take appropriate steps to amend/alter the same or may file separate application with respect to the prayer



sought in this report. IRP is directed to verify and admit/reject the claims of CoC members thereby fixing the percentage of voting share of both the CoC members within one week.


List for further consideration on 31.07.2019.



Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

08.07.2019
Ritu Sharma



Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)